

they apply. It is true but I can only say that the rentals charged during the last 4 years have gone up by 50, 60 or 70 per cent.

SHRI A. D. MANI : Is it not a fact that well-known film actors are associated with the Film Sena and that they have been staging demonstrations in the City of Bombay and that these demonstrations have also had a little communal overtone ?

SHRI K. K. SHAH : I will not say that communal overtone was there but I am prepared to say that well-known cinema stars did associate ...

SHRI ARJUN ARORA : They have been visible without tickets.

SHRI K. K. SHAH : They could, as a crowd.

SHRI BABUBHAI M. CHINAI : May I know, Sir,—of late we have been hearing of Senas, Film Sena, Shiv Sena, etc.—whether the hon. Minister knows that recently, last week, in Bombay, some of the Shiv Sena people threatened the owners of a theatre named Apsra that, if they did not take away the picture which was being shown there, their theatre will be attacked and the furniture in it will be destroyed, etc. with the result that police help was asked for ? In spite of it some friends belonging to the Shiv Sena entered the auditorium and cut with a razor blade about seventy-two seats. May I know from the hon. Minister whether he is aware of all these things and what action Government is proposing to take or has taken to see that no such activities are encouraged or are allowed ?

SHRI K. K. SHAH : Sir, the statement made by my hon. friend is by and large correct as it appears from newspapers. But he also knows that this is a State subject. The Government of Maharashtra State are aware of it and are doing everything in their power. We are also thinking of establishing a regulatory body, a central body, for the whole of India. But it will take a little time.

SHRI A. P. CHATTERJEE : The Shiv Sena had the blessings of the Congress.

SHRI K. K. SHAH : My learned friend has a different angle to look at

every point of view and I cannot change that angle.

SHRI G. R. PATIL : May I know, Sir, from the hon. Minister whether it is a fact that there is the dispute and because of the dispute between the producers and the exhibitors the Senas are rising and some other factors of dispute are arising in cities like Bombay and in some other places ? May I know, Sir, from the hon. Minister what steps Government has taken to settle the disputes ?

SHRI K. K. SHAH : The disputes have been settled, may not be so much on account of our intervention or persuasion, but it is true that there is imperative necessity for having a central body which can look into these questions, and the Government are thinking about it.

MR. CHAIRMAN : Next question.

PLIGHT OF D. SUBRAMANIAM

*589. SHRI BABUBHAI M. CHINAI : Will the Minister of DEFENCE be pleased to state :

(a) whether Government's attention has been drawn to the plight of ex-serviceman, Shri D. Subramaniam, accounts of which appeared in 'The Times of India' on a number of days in May 1968;

(b) whether Government had enquired into the case; and

(c) if so, what are the details ?

THE DEPUTY MINISTER IN THE MINISTRY OF DEFENCE (SHRI M. R. KRISHNA) : (a) Yes, Sir.

(b) Yes, Sir.

(c) Shri Subramaniam was employed in the Corps of Signals for a period of about two years as an Other Rank, after which he was boarded out of service on account of chronic bronchitis on 23-5-1944. He was given a disability pension for a year, which was stopped thereafter as the disability had been cured. Even so, he was given monetary assistance on several occasions out of the welfare and other funds of the Army, amounting to about Rs. 2,000. He was fed free of cost for two months by the Army Headquarters Signals Regiment. He was given the job of Mess Accounts Clerk in that Regiment, which he left

after three days. He was given another job in April 1968. but declined it. Thus, adequate assistance in cash and kind has been rendered to Shri Subra-maniam by the Army.

SHRI BABUBHAI M. CHINAI : Sir, is it not a fact that this Mr. Subra-maniam had lost his identity card and therefore he could not get his pension or his dues, with the result that some friends tried to accommodate them in the welfare institutions in the city, but where admission was refused on the score that husband and wife, both, cannot be kept in one institution, and that their sons cannot be kept in an orphanage because they have not committed any offence—in order that they could be accommodated in any orphanage there should be an offence committed by them first. Under these circumstances he had to take shelter in some Christian missionary institutions. If that is so, may I know from the hon. Minister whether, if any duplicate identity card was issued to him, there was long delay in doing so ? In order that our young people may not offer resistance or express disinclination to join the armed forces, should not all necessary steps be taken to remove this type of hardship and misunderstanding, if any ?

SHRI M. R. KRISHNA : It is true he lost his identity card because his hut was burnt in Madras, and it took some little time for the authorities concerned to issue him a duplicate identity card. The orphanages, as you know, are run either by private institutions or by the State Governments and the admission of anybody into those orphanages is guided by the rules laid down by them. But as far as the Defence Ministry is concerned, we have done all that had been possible. Also the regiments have given financial assistance to him from the Benevolent Fund. The hon. Member has rightly pointed out that it should not discourage people from getting into the armed forces because, if an impression that we are not looking after them properly is created, it may affect recruitment to the armed forces. Rehabilitation of ex-servicemen is a State subject, and the governors or heads of the ex-servicemen's associations, they have got the funds and they are doing everything possible for the ex-servicemen's benefit.

SHRI BABUBHAI M. CHINAI : May I know, Sir, from the hon. Minister

since he has conceded that Mr. Subra-maniam had lost his identity card due to his hut being burnt, after what time, say, six months, nine months, a duplicate identity card was issued ? If it was so issued, when was it, after what time it was issued and whether it was useful to him by that time ?

SHRI M. R. KRISHNA : Sir, in this losing of identity cards, there are many genuine cases, but there are also cases of fraud; because these identity cards are helping all these people, some of them are misused also. Therefore, before issuing a duplicate all the necessary precautions will have to be taken, and only that much amount of time has been taken in this case as was necessary before issuing a duplicate. A duplicate was issued to him but I would not be able to say how long after the loss.

SHRI K. P. SUBRAMANIA MENON : May I know, Sir, from the Government whether it knows that there are a large number of disabled servicemen who have been boarded out of the army for disabilities like losing limbs, and who were given temporary pensions but later on denied such help by the authorities ?

SHRI M. R. KRISHNA : Sir, under the rules, if one is disabled and if the disability continues, then he is entitled to pension and other benefits. In the meantime a board of doctors conduct an examination and if they find that the man has been cured, well, at that stage some benefits will have to be reduced.

SHRI M. P. BHARGAVA : May I know, Sir, what is the difficulty in issuing a duplicate identity card because, as far as I know, the photograph of the person to whom an identity card is issued is kept in the records of the issuing office ? And, if that is so, as soon as another photograph of the person is received, it should be possible for the concerned office to issue a duplicate identity card to the person concerned.

SHRI M. R. KRISHNA : Probably the hon. Member is thinking of it on the lines of the identity card issued to Members of Parliament.

SHRI M. P. BHARGAVA : No, no.

SHRI M. R. KRISHNA : But this identity card is like a passport, and

a pay book, and it has got to go through various channels. It involves police verification, etc.

ASIA FOUNDATION

*590. SHRI ARJUN ARORA : f SHRI GULAM NABI UNTOO:

Will the PRIME MINISTER be pleased to state :

(a) whether it is a fact that the Asia Foundation has closed its establishment in India; and

(b) if not, what are the reasons for the delay in this behalf ?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI B. R. BHAGAT) : (a) Yes, Sir.

(b) Does not arise.

SHRI ARJUN ARORA : May I know, Sir, what happened to the funds of the Asia Foundation when it closed its establishment in India, because it appears to be a very rich body, a body which was subsidising and giving aid to many organisations including the Institute of Constitutional and Parliamentary Studies financed by the Parliament of India—that was also receiving aid and subsidies from this body. So this body obviously had lots of money. What happened to that money? Was it allowed to carry it back to the United States for CIA activities elsewhere as did the Government take action to freeze that amount because it was being used for subversive activities in this country?

SHRI B. R. BHAGAT : Sir, I do not know what happened to the funds, how much fund it had. We only know that to a large number of institutions it gave grants. Whatever grants have been given and utilised, they are there. We have prevented it from giving any more grants. Its office has been closed. They have wound up and they have gone back. Obviously, if they had any funds in any bank, under the normal rules, whatever is permitted, they will be entitled to take it away.

SHRI ARJUN ARORA : That was money being used for subversion.

†The question was actually asked on the floor of the House by Shri Arjun Arora.

SHRI B. R. BHAGAT : For the rest, they have already given the grants to the institutions because this Foundation has been in operation since 1962. Whatever has been disbursed in the earlier years has been consumed. And they are prevented from operating any more. Now they have closed their offices.

SHRI ARJUN ARORA : May I know the names of the organisations which received money from this agency of the CIA and the amounts that each of them received? I particularly want to know the amount that the Institute of Constitutional and Parliamentary Studies received from this CIA financed Foundation and how that money was spent. Has the Government taken care to institute an enquiry into each of these cases?

SHRI B. R. BHAGAT: The question of instituting an enquiry into the organisations which received funds from the Asia Foundation does not arise because only towards the later stage it became known that the Asia Foundation was the recipient of funds from not a every desirable source and it will not be fair for the organisations which received funds and which did not know that this Foundation was receiving funds from this source to be enquired into. Once we came to know about it we asked the Foundation to close down.

SHRI ARJUN ARORA: What about the list of organisations ?

SHRI B. R. BHAGAT : There are 227 organisations which have received funds and if ...

SHRI ARJUN ARORA : Will he lay the list of those organisations together with the amounts actually received by them on the Table of the House? I cannot expect the Minister to read out all those names...

SHRI B. R. BHAGAT : Yes; that will be done along with the amounts.

DR. ANUP SINGH : Mr. Chairman, the hon. Minister of State said that he did not know what funds they had. I want to know whether it is proper for him to plead ignorance of the magnitude of the funds of a foreign organisation whose activities have been discussed in this Parliament on several occasions. I do not think it is fair to say that he